"That leave be granted to introduce a

Bill.

Bill.

Bill further to amend the Constitution (Scheduled Tribes) Order, 1950.

The motion was adopted

SHRI SHARAD DIGHE: I introduce the

15.35 1/2 hrs.

CONSTITUTION (SCHEDULED CASTES) ORDER (AMENDMENT) BILL*

(Amendment of the Schedule)

[English]

PROF. K.V. THOMAS (Ernakulam): I beg to move for leave to introduce a Bill

further to amend the Constitution (Scheduled Castes) Order, 1950.

MR. CHAIRMAN: The question is:

(Scheduled Castes) Order, 1950."

The motion was adopted

PROF. K.V. THOMAS: I introduce the

"That leave be granted to introduce a Bill further to amend the Constitution

15.36 hrs.

HIGH COURT AT GUWAHATI

(ESTABLISHMENT OF A PERMANENT BENCH AT IMPHAL) BILL

[English]

SHRI YAIMA SINGH YUMNAM (Inner

Manipur): I beg to move for leave to introduce a Bill to provide for the establishment of a permanent Bench of the High Court at Guwahati at Imphal.

MR. CHAIRMAN: The question is:

Guwahati at Imphal."

"That leave be granted to introduce a Bill to provide for the establishment of a permanent Bench of the High Court at

The motion was adopted

SHRI YAIMA SINGH YUMNAM: I introduce the Bill.

15.36 1/2 hrs.

EXTRADITION (AMENDMENT) BILL*

(Amendment of Section 2)

SHRI P.C. THOMAS (Muvattupuzha): I

[English]

beg to move for leave to introduce a Bill further to amend the Extradition Act, 1962.

MR. CHAIRMAN: The question is:

duce a Bill further to amend the Extradition Act, 1962."

"That leave be granted to intro-

The motion was adopted

CASTS) ORDERS (AMEND-MENT) BILL*

SHRI P.C. THOMAS: I introduce the Bill.

15.37 hrs. CONSTITUTION (SCHEDULED

[English]

SHRI P.C. THOMAS (Muvattupuzha): I beg to move for leave to introduce a Bill

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469

further to amend the Constitution (Scheduled Castes) Order, 1950, the Constitution (Scheduled Castes) (Union Territories) order, 1951, the Constitution (Jammu and

Kashmir) Scheduled Castes Order, 1956,

Scheduled Castes Order, 1962, the Constitution (Pondicherry) Scheduled Castes Order, 1964 and the Constitution (Sikkim)

Scheduled Castes Order, 1978.

the Constitution (Dadra and Nagar Haveli)

MR. CHAIRMAN: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution (Scheduled Castes) Order, 1950, the Constitution (Scheduled Castes) (Union Territories) Order, 1951, the Constitution (Jammu and Kashmir) Scheduled Castes Order, 1956, the Constitu-

uled Castes Order, 1962, the Constitution (Pondicherry) Scheduled Castes Order, 1964 and the Constitution (Sikkim) Scheduled Castes Order. 1978.

tion (Dadra and Nagar Haveli) Sched-

The motion was adopted

SHRI P.C. THOMAS: I introduce the Bill.

15.38 hrs.

CONSTITUTION (AMENDMENT) BILL *

(Insertion of new Article 18 A)

[Translation]

SHRI BHAGWAN SHANKAR RAWAT (Agra): I beg to move that leave be granted to introduce a Bill further to amend the Constitution of India.

[English]

MR. CHAIRMAN: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted

[Translation]

SHRIBHAGWAN SHANKAR RAWAT: Sir, introduce the Bill.

15.38 1/2 hrs.

DESTITUTE WOMEN WELFARE BILL.

SHRI BHAGWAN SHANKAR RAWAT

[Translation]

(Agra): I beg to move that leave be granted to introduce a Bill to provide for the welfare of

[English]

therewith

MR. CHAIRMAN: The question is:

destitute women and for matters connected

"That leave be granted to introduce a Bill to provide for the welfare of destitute women and for matters connected therewith."

The motion was adopted

SHRI BHAGWAN SHANKAR RAWAT : I introduce the Bill.

15.39 hrs.

HIGH COURT AT ALLAHABAD (ESTAB-LISHMENT OF A PERM ANENT BENCH OF AGRA) BILL*

[Translation]

SHRI BHAGWAN SHANKAR RAWAT (Agra): I beg to move that leave be granted

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